SHRI ANIL K. CHANDA: It is not a question of keenness on the part of of officers. If an office is transferred, naturally the officers will have to go to that place.

SHRI R. P. N. SINHA: May I know if there is any proposal to shift the Archaeological Department from Delhi?

SHRI ANIL K. CHANDA; There is a proposal for one Section to move out

TEAM TO STUDY THE STRUCTURE AND WORKING OF JOINT STOCK COMPANIES IN FOREIGN COUNTRIES

fSHRi BABUBHAI CHINALt •657. ■{ SHRI K. K. SHAH: (SHRI M. M. MEHTA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state;

- (a) whether Government have sent a small team comprising Government and business representatives to Japan, the United States of America, the United Kingdom and West Germany, to study company methods and practices abroad with particular reference to the impact of regulatory laws on the structure and working of joint stock companies; and
- (b) if so, what is the basis on which the team has been selected?

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): (a) The delegation went to these countries in the month of May and has since returned.

(b) The team consisted of Shri D. L. Mazumdar, Secretary of the Department of Company Law Administration who has gathered vast experience and knowledge on the subject and Shri R. G. Saraiya who is an important figure in the industrial and commercial field. The team was

tThe question was actually asked | on the floor of the House by Shri; Babubhai Chinai.

selected on the basis that both of them had intimate knowledge of company methods and practices and working of related institutions in the corporate sector.

SHRI BABUBHAI CHINAI: May I know whether these two gentlemen have submitted any report to the Government and, if so, whether the report will be placed on the Table of the House?

SHRI N. KANUNGO: No, Sir. A report is not expected from them. They have to submit their notes and Government will have to take their view on them.

SHRI B. K. P. SINHA: May I know whether the suggestions made by them, if any, have been incorporated in the latest Companies (Amendment) Bill?

SHRI'N. KANUNGO: No, Sir, because the Companies (Amendment) Bill was already introduced and was under the consideration of a Joint Select Committee. The fact of the matter was that Commissions in these countries, particularly West Germany and the United Kingdom, have been working for suggesting changes in the law and administration of corporate companies, and we wanted to have knowledge of the latest thinking in those countries on the subject.

SHRI B. K. P. SINHA: May I know whether the latest thinking on the subject would be placed before Parliament?

SHRI N. KANUNGO: Yes, when the appropriate time comes, we have to consider what more amendments we have to make in the Company Law.

, SHRI FARIDUL HAQ ANSARI: May I know how much foreign exchange has been spent on the tour of this team?

SHRI N. KANUNGO: I suppose it ls just Rs. 18,000.

SHRI N. M. LINGAM: May I know whether in the light of the views of these two experts Government propose to make any amendments in the Company Law?

SHRI N. KANUNGO: Not at present The present Companies (Amendment) Bill is still in the possession of the House.

SETTING UP OF HEAVY ELECTRICAL EQUIPMENT PLANT IN THE PRIVATE SECTOR

fSHRi BABUBHAI CHINAI:t •658. ^ SHRI K. K. SHAH: / Smi M. M. MEHTA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government have received any proposal from any private interests for the setting up of « heavy electrical equipment plant in the private sector; and
- (b) if so, whether any foreign collaboration is contemplated in the proposal?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): (a) and (b). A few firms have evinced interest for the establishment of manufacture of heavy electrical equipment in collaboration with foreign firms.

SHRI BABUBHAI CHIN AI: May I know the proposed capacity and the likely investment in this?

SHRI MANUBHAI SHAH: That still is all tentative. As the hon. Member knows, the major components of this are being manufactured in the Heavy Electrical Project at Bhopal, and another in the public sector will be set up with Russian collaboration. At the same time we are simultaneously considering as to what portions and what categories we can allow to be

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manufactured in the private sector also.

SHRI GOPIKRISHNA VIJAIVAR-GIYA: May I know whether this is included according to the Industrial Policy Resolution in the public sector.

SHRI MANUBHAI SHAH: That ia what I mention, that it is inc'uded in it. But there is no bar to considering suitable schemes which are not likely to be covered even in the next ten years. And there are such varieties and categories of this equipment that it is worthwhile also to have collaboration in the private sector.

LICENCES FOR THE MANUFACTURE OF SCOOTERS AND AUTO-CYCLES

fSHRi BABUBHAI CHINAI: | ♦659. J SHRI K. K. SHAH: LSHRI M. M. MEHTA:

Will the Minister of COMMERCE ANU INDUSTRY be pleased to state whether any new licences have recently been given for the manufacture of scooters and auto-cycles, and if so, what is the progress so far made to start their manufacture?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): A licence has recently been issued to only one firm for the manufacture of scooters. Since it was issued on'y in July last, it is premature to state the progress made. They are to establish manufacture by July, 1961.

SHRI BABUBHAI CHINAI: May I know what the investment and what the capacity of this factory are?

SHRI MANUBHAI SHAH: That is an existing factory in Madras called Enfield and Company. They are going to manufacture scooters as part of their motor cycle output It may be that they may invest Rs. 30 lakhs.